

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 197/MP/2019**

- Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1)(c) and 79(1)(k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, (ii) Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for grant of Regulatory Approval for execution of the Transmission System for Evacuation of Power from potential Solar and Wind energy zones in Western Region- Phase I & II (REZ Phase I & II) and Transmission System for providing immediate Connectivity to Dholera UMSP.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and Others.
- Date of Hearing : 21.8.2019
- Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Parties present : Shri M. G. Ramachandran, Senior Advocate, PGCIL  
Ms. Poorva Saigal, Advocate, PGCIL  
Shri Shubham Arya, Advocate, PGCIL  
Shri Amit Bhargava, PGCIL  
Shri P. S. Das, PGCIL  
Dr. V. N. Paranjape, PGCIL  
Shri Divyanshu Bhatt, Advocate, Sterlite

**Record of Proceedings**

Learned counsel appearing on behalf of Sterlite Grid 18 Limited (SGL) sought permission to file an IA for impleadment of SGL as party to the present Petition and for clarification that SGL has right to recover entire transmission charges once the transmission elements awarded to SGL under Western Region Phase I and II (REZ Phase I & II) are commissioned as the Bid Process Coordinator has issued Letter of Intent to SGL on 31.7.2019.

2. The Commission observed that since the present Petition has been filed for grant of regulatory approval of the Transmission Scheme which is yet to be



accorded, the issue raised by SGL is premature Accordingly, the Commission declined to issue direction in this regard. However, SGL may, if required, project its grievances before CTU and BPC.

3. None was present on behalf of the Respondents despite notice.

4. Learned senior counsel for the Petitioner submitted that the Transmission Scheme under the instant Petition is associated with 32GW (28GW REZ and 4 GW Dholera UMSP) potential in Western Region out of which LTA application received/granted is approx. 1.34GW. Keeping the above in view, the Petitioner has filed the present Petition for seeking regulatory approval for execution of the Transmission System associated with Renewable Energy Zones in Western Region under proviso 3.1(i) read alongwith proviso 8 (Power to Relax) and proviso 9 (Power to remove difficulties) of the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 and Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010. Learned senior counsel submitted the Transmission Scheme had been technically agreed in the 2<sup>nd</sup> WRSCT meeting held on 21.5.2019. Further, the Transmission Scheme has been technically recommended in the 38<sup>th</sup> WRPC held on 28.6.2019 and the Minutes of 38<sup>th</sup> WRPC Meeting have been placed on the record. Learned senior counsel submitted that GUVNL has mainly raised the concern regarding the liability of the transmission charges under PoC.

5. After hearing the learned senior counsel for the Petitioner, the Commission directed the Petitioner to submit the following information, on affidavit, on or before 29.8.2019.

- (a) Details of LTA granted till date;
- (b) Current status of the associated RE generation corresponding to LTA application received; and
- (c) Comprehensive implementation program.

6. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Deputy Chief (Law)**

